ú
SLP(C)No. 15975 OF 2001
ITEM No.1 Court No.10 SECTION 1V

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.Nos.2-3 IN
Petition(s) for Special Leave to Appeal (Civil) No.15975/2001

(From the judgement and order dated 10/08/2001 in CWP 12016/01
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

MUNICIPAL CORPORATION FARIDABAD Petitioner (s)

VERSUS

BEERO & ORS. Respondent (s)

(For substituted service and c/d in filing appln. for substituted service)
WITH
I.A.Nos.2-3 IN SLP(C)No.16011/2001 - Do -
I.A.No.3 in SLP(C)No.15936/2001 - For impleading party
SLP(C)No.15972/2001

Date : 06/05/2003 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Mr. Mukul Rohtagi, ASG.
Mr. Praveen Kumar Rai, Adv.
Mrs. Kavita Wadia, Adv.

For Respondent (s) Mrs. Sunita R. Singh, Adv.

Mrs. Abha R. Sharma, Adv.

UPON hearing counsel the Court made the following
O R D E R

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IAs.2-3 in SLP(C)15975/2001,IAs.2-3 in SLP(C)16011/2001@@
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I.A.Nos.2-3 in both SLPs. are ordered as prayed for.
IA.3 in SLP(C)No.16011/2001@@
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Issue notice to the proposed respondents to be impleaded. Ms. Sunita R. Singh, learned counsel accepts notice on behalf of respondents.
SLP(C)No. 15972/2001@@
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At request, four weeks time is granted to take steps to bring the legal representatives of the sole respondent on record.
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(S. Thapar) (Shelly Sengupta)@@
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PS. to Registrar Assistant Registrar@@
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